

[Translation]

Reservation Facility for Elected MLAs

4918. SHRI BHIMRAO VISHNUJI BADADE: Will the Minister of RAILWAYS be pleased to state:

(a) whether any reservation quota exists for the elected M.L.As/MLCs, and

(b) if not, the steps proposed to be taken to extend the reservation quota to the representatives of the State Government?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI SATPAL MAHARAJ): (a) and (b) Separate quotas have been earmarked for MLAs/MLCs of Bihar, Karnataka and Madhya Pradesh as under—

Vidhan Sabha		
Madhya Pradesh	—	74 berths/seats
Vidhan Soudha		
Bangalore	—	36 berths/seats
Vidhan Sabha		
Bihar	—	84 berths/seats

MLAs/MLCs of other States can seek reservation out of Emergency quota in case they are not able to get the confirmed reservations from the general counters. Their requests are considered alongwith others by the quota controlling authorities.

[English]

Curbing of Infiltration

4919. DR. PRABIN CHANDRA SARMA: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the Government propose to prepare and maintain a permanent register of the citizens in the country to check the infiltration;

(b) if so, the details thereof; and

(c) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MOHD. MAQBOOL DAR): (a) to (c) Various measures have been taken by the Central Government to curb/contain the problem of infiltration from across the border. However, the measures put in place and contemplated do not include, at this stage, preparation and maintenance of a permanent register for Indian citizens.

Kidnappings in Nagaland

4920. SHRI SOMJIBHAI DAMOR: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether some persons are missing in Nagaland since February 5, 1996;

(b) if so, the details thereof;

(c) whether the Kohima bench of Gauhati High Court has issued any directive to the State Government in this regard;

(d) if so, the details thereof; and

(e) the efforts being made and the time by which the missing persons are likely to be traced?

THE MINISTER OF HOME AFFAIRS (SHRI INDRAJIT GUPTA): (a) to (e) The information is being collected and will be laid on the Table of the House.

[Translation]

Jail Tribunals for Women

4921. SHRI SATYA DEO SINGH:
KUMARI UMA BHARATI:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the Government are considering to set up Women Jail Tribunals in the country with a view to dispose of the pending cases of women culprits and to provide speedy justice to them;

(b) if so, the details thereof; and

(c) the time by which the decision is likely to be taken in this regard?

THE MINISTER OF HOME AFFAIRS (SHRI INDRAJIT GUPTA): (a) No, Sir.

(b) and (c) Do not arise.

[English]

Development of North Eastern States

4922. DR. ARUN KUMAR SARMA: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether a Cabinet Sub Committee has been appointed to look into the all round development of the North Eastern States;

(b) if so, whether any specific programme has been chalked out in order to bring those States at par with the other States;

(c) if so, the details of programmes and the manner in which this is being implemented;

(d) the amount allocated to North East Council during each of the last three years and for current year; and